HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

THURSDAY, THE TENTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND

THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION NO: 4245 OF 2025

Between:

Chirag Sharma, S/o Prem Kumar Sharma, Aged 34 years, R/o Flat No.571, 7th floor, Block-5, Anand Kunj Apartments, New Delhi.

.....PETITIONER

AND

1. Union Of India, Department of Revenue, Ministry of Finance, New Delhi.
2. The Chief Commissioner of GST and Customs, GST Bhavan LB Stadium, Basheerbagh, Hyderabad.
3. M/s HDFC Bank, Vikas Puri Branch, New Delhi.
4. M/s HDFC Bank, Sandoz house, Shiv Sagar Estate, Worli, Mumbai.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or orders or writ or more particularly one in the nature of a writ of mandamus declaring the action of the respondent no.2 in freezing his Bank account i.e Account No 5010070317950, HDFC Bank, Vikas Puri Branch, New Delhi, as illegal, arbitrary, without jurisdiction, contrary to the law of land, besides being violative of principals of natural justice, contrary to the provisions of the act, set aside the same as null and void and violative of petitioner's right guaranteed under Article 14, 289(1) of the Constitution of India.

I.A.NO:1 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the writ petition, the High Court may be pleased to direct the respondent no.3 to unfreeze the bank account of the petitioner vide account no 5010070317950, Vikas Puri Branch, New Delhi.

Counsel for the Petitioner : SRI C.V.SRINATH

Counsel for the Respondent No.1 : SRI B.MUKHERJEE, LEARNED COUNSEL REPRESENTING SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA

Counsel for the Respondent No.2 : SRI DOMINIC FERNANDES, SENIOR STANDING COUNSEL FOR CBIC

Counsel for the Respondent Nos.3 & 4 : --

The Court made the following ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITON No.4245 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri C.V. Srinath, learned counsel for the petitioner; Sri B. Mukherjee, learned counsel representing Sri Gadi Praveen Kumar, learned Deputy Solicitor General of India, for respondent No.1 and Sri Dominic Fernandes, learned Senior Standing Counsel for CBIC, for respondent No.2.

2. Learned counsel for the petitioner submits that the petitioner's bank account has been attached. The bank gave oral information to the petitioner that such attachment had taken place at the instance of directions given by the GST authorities.

3. Learned Senior Standing Counsel for CBIC submits that only GST authority which has been impleaded in this matter is respondent No.2. He, after obtaining instructions from respondent No.2, candidly submitted that respondent No.2 has not issued any direction to the Bank for freezing the bank account of the petitioner.

4. Faced with this, learned counsel for the petitioner submits that in view of aforesaid statement made by learned Senior Standing Counsel for CBIC, this Writ Petition may be closed.

5. Accordingly, the Writ Petition is **closed**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- L. VIJAYA LAXMI
ASSISTANT REGISTRAR

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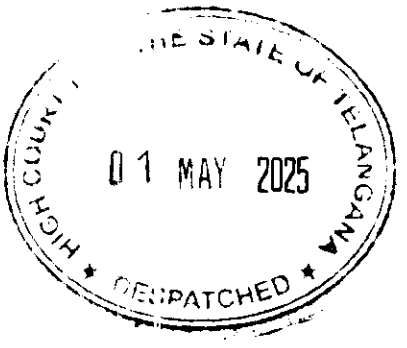
SECTION OFFICER

To
1. One CC to SRI C.V.SRINATH, Advocate [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, DEPUTY SOLICITOR GENERAL OF INDIA Advocate [OPUC]
3. One CC to SRI DOMINIC FERNANDES, Advocate (OPUC)
4. Two CD Copies

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HIGH COURT

DATED:10/04/2025



ORDER

WP.No.4245 of 2025

CLOSING THE W.P

WITHOUT COSTS.

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24/4/25